

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1204/95

DATE OF ORDER : 5-8-1997.

Between :-

M.Yellamma

... Applicant

And

1. Union of India, rep. by its  
Secretary, M/o Urban Development,  
Nirman Bhavan, New Delhi-110 001.
2. Director General of Works, CPWD,  
Nirman Bhavan, New Delhi-110 011.
3. Chief Engineer, South Zone-II,  
CPWD, Egmore, MADRAS.
4. Superintending Engineer,  
Hyderabad Central Circle,  
CPWD, Nirman Bhavan,  
Sultan Bazaar, Hyd.

... Respondents

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl. CGSC

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *✓*

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Shri Patro for Shri P.B.Vijay Kumar on behalf of the applicant and Shri V.Rajeshwar Rao, standing counsel for the Respondents.

2. This is a pathetic case of a worker who has been sweeping and scrubbing the floors of 8 different offices, no doubt all located in same premises, for the past 23 years. She is required to take care of a total floor-area of nearly 6,174 square meters and gets Rs.1,430/- for all this back-breaking labour. She has been representing to the higher authorities for regularisation of her services and her immediate superior authority is seen to have recommended her case with certain proposals. The applicant has, however, not received any relief apparently for the reasons that -

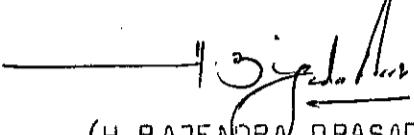
(a) as a part-time sweeper, she is not eligible for regularisation of her services under any existing scheme; and  
(b) no suitable post exists to absorb her in.

3. Considering the facts that there are as many as 8 different offices located in the complex and that she has been looking after the cleaning of a vast floor area, possibly on different floors, it would seem to be reasonable that some relief is provided to her. Towards this end, Respondent No.3 shall have this case scrutinised with a view to accepting, if justified, the recommendation of Respondent No.4 regarding the conversion of a part time-sweeper's post into regular Sweeper and prevalent sanction of a new post as per the norms and standards in this regard in the department. This should indeed receive a very early

also

attention of Respondent No.1 and a suitable decision should be taken and communicated to Respondent No.4 within 120 days from today.

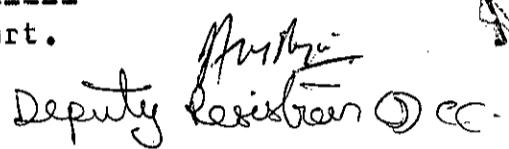
4. Thus the OA is disposed of. No order as to costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

Dated: 5th August, 1997.

Dictated in Open Court.

av1/

  
Deputy Registrar O.C.

O.A. 1204/97.

To

1. The Secretary, Union of India,  
Ministry of Urban Development,  
Nirman Bhavan, New Delhi.
2. The Director General of Works, CPWD,  
Nirman Bhavan, New Delhi-11.
3. The Chief Engineer, South Zone-II  
CPWD, Egmore, Madras.
4. The Superintending Engineer,  
Hyderabad Central Circle, CPWD,  
Nirman Bhavan, Sultan Bazar, Hyderabad.
5. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
6. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
7. One copy to HHRP.M.(A) CAT.Hyd
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pwm.

~~28/8/97~~  
T COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 5 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1204/95

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
DESPATCH

11 AUG 1997

हैदराबाद बैचल्फीट  
HYDERABAD BENCH

15/4/98 (7)

II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESHWAR :  
M (J)

DATED: 14/4/98

ORDERS/JUDGMENT

M.A/R.A/C.R. NO. 251/98

in

D.A. NO. 1204/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

M.A. 15  
ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

